

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No.4228/2017

Friday, this the 1<sup>st</sup> day of December 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. Uday Kumar Varma, Member (A)**

L R Vishwanath, Additional Director General,  
Group A, Aged about 57 years  
s/o late Sh. L V Ramasesh  
r/o 058, Chhota Singh Block  
Asian Games Village  
New Delhi – 110 049

..Applicant

(Mr. M K Bhardwaj, Advocate)

Versus

1. Union of India & others  
Through its Secretary  
Ministry of Information & Broadcasting  
6<sup>th</sup> Floor, Shastri Bhawan, New Delhi
2. Prasar Bharti  
Through its Chief Executive Officer  
Prasar Bharti House, Copernicus Marg  
New Delhi
3. The Director General  
Doordarshan  
Mandi House, Copernicus Marg, New Delhi

..Respondents

**O R D E R (ORAL)**

**Justice Permod Kohli:**

The applicant is a Senior Administrative Grade officer (Equivalent to the rank of Joint Secretary, Govt. of India). He belongs to Indian Information Service and presently posted as ADG (Doordarshan), Prasar Bharati, New Delhi. He was earlier

transferred vide order dated 17.06.2016. The said transfer order was challenged by the applicant in OA No. 2147/2016, which was disposed of vide Order dated 24.06.2016 with liberty to him to make a representation to the competent authority and with further direction to competent authority to decide the same within one month from the date of receipt of the representation. The applicant was, however, allowed to continue till the representation was decided. As a consequence of the aforesaid order, the respondents modified the transfer order of the applicant on 08.07.2016 and posted him as ADG, Doordarshan, New Delhi, i.e., the post held by him at present. The applicant has now been transferred vide the impugned order dated 24.11.2017 (Annexure A-1) from the present place of posting i.e., ADG, Doordarshan, New Delhi to PIB, Vijaywada. He also stands relieved vide order dated 28.11.2017. The applicant made a representation dated 25.11.2017 against his transfer on two grounds; (i) that his wife is suffering from vertigo imbalance and;(ii) that his twin daughters are studying in class Xth. It was also mentioned that he is neither the senior most nor the junior most officer to be transferred.

2. On a query from the Tribunal, the learned counsel has informed the Tribunal that the applicant is working at Delhi for the last over 20 years. Since the applicant has made

representation, it is deemed appropriate that the competent authority may consider the representation of the applicant.

3. Without commenting on the merits of the case, this OA is disposed of at the admission stage itself with a direction to respondent No.1 to take decision on the representation of the applicant, referred to hereinabove, within a period of one month from the date of receipt of a copy of this order. However, the applicant is at liberty to apply and seek leave for the interregnum and will not be forced to join till the disposal of the representation.

**( Uday Kumar Varma )**  
**Member (A)**

**( Justice Permod Kohli )**  
**Chairman**

1st December, 2017

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